

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Neeraj Khatri
CC No. 199/2019**

11.08.2020

Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI.
All accused are present on bail
Sh. Ajit Kumar Singh, ld. Counsel for A-1
Sh. Harsh K. Sharma and Sh. Vaibhav Sharma, ld.
Counsels for A-2 and A-4
Ms. Shwetima Dwivedi, ld. Counsel for A-3
A-4 (Company) is represented by A-2

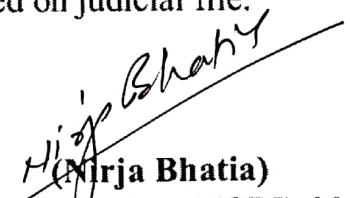
Matter has been taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Part rebuttal submissions heard from Sh. Harsh K. Sharma, ld. Counsel for A-2 and A-4. He seeks some more time to conclude his submissions in rebuttal.

At his request put up on **24.08.2020** for entire rebuttal submissions.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADDC, New Delhi/11.08.2020